

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 14th day of December, 2017

Present:

Hon'ble Dr. Murtaza Ali, Member-J

Original Application No. 330/01291 OF 2017
(U/S 19, Administrative Tribunal Act, 1985)

Vivek Singh, S/o Late Bhrigunath Singh,
Resident of Village – Pipara Ganga,
Tehsil – Khajani, District – Gorakhpur.

.....Applicant.

By Advocates – Shri V. K. Singh.

VERSUS

1. Union of India through Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.
2. Additional Commissioner, Kendriya Vidyalaya Sangathan, Varanasi Sambhag, Varanasi.
3. Kendriya Vidyalaya Siwan through its Principal (Ministry of HRD Department of Education) Daroga Prasad Rai Degree College Campus – 841226.

.....Respondents.

By Advocate : Shri D. P. Singh.

ORDER

By Hon'ble Dr. Murtaza Ali , J.M. :

Heard Shri V. K. Singh, learned counsel for the applicant and Shri D. P.Singh, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 17.12.2013 of the applicant within a stipulated period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the O.A. is disposed of with direction to respondent No.2/competent authority to decide the representation dated 17.12.2013 of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

4. With this direction, the OA stands disposed of at the admission stage itself. No order as to costs.

MEMBER-J